



2026:AHC-LKO:12580-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

SPECIAL APPEAL No. - 129 of 2006

State Of U.P.Through Secy Agriculture

.....Appellant(s)

Versus

Devi Deen Singh

.....Respondent(s)

Counsel for Appellant(s)	:	C.S.C
Counsel for Respondent(s)	:	S.K.Mehrotra, I.D.Shukla

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

(C.M. Application No.7558 of 2006)

1. This is an application seeking condonation of delay in filing the appeal.
2. Heard.
3. We have gone through the affidavit in support of the application seeking condonation of delay. Cause shown is sufficient which is on the procedural grounds. Accordingly, the application is allowed. Delay is condoned.

(Order on memo of appeal)

4. Sri Badrish Tripathi, learned counsel for the State is present. None appears for the contesting respondents.
5. By means of this appeal filed under Chapter VIII Rule 5 of the Allahabad High Court Rules, 1952, the State has challenged the judgment and order dated 19.05.2005 passed in Writ Petition No.2524 (S/S) of 1998 [Devi Deen Singh vs. State of U.P. & Ors.] by which the writ court disposed of the said writ petition filed by the husband (since deceased) of the respondent with a direction to the District Magistrate, Faizabad to take into account services of the Devi Deen Singh rendered on the post of Collection Amin on which he was appointed in the year 1969 and to pass appropriate orders accommodating him on the post of Collection Amin

against a vacancy available in the district within two months. In compliance of the aforesaid decision, Devi Deen Singh was appointed as Kamdar instead of Collection Amin as informed by Sri Badrish Tripathi, learned counsel appearing for the State as Devi Deen Singh was never appointed in 1969 as Collection Amin rather he was appointed as Taqavi Amin and that post got abolished on 31.10.1975, therefore, he was appointed as Kamdar. As the impugned judgment has already been complied, nothing remains for this Court to adjudicate in this appeal.

6. Accordingly, the appeal is **dismissed**.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 17, 2026

Shanu/-